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## Goa Motor Vehicles Tax (Amendment) Act, 2012 9 of 2012

[22 August 2012]

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# Goa Motor Vehicles Tax (Amendment) Act, 2012 9 of 2012

[22 August 2012]

**PREAMBLE** 

AN

**ACT** 

further to amend the Goa, Daman and Diu Motor Vehicles Tax Act, 1974 (Act 8 of 1974).

Be it enacted by the Legislative Assembly of Goa in the Sixty-third Year of the Republic of India, as follows:-

#### 1. Short title and commencement :-

- (1) This Act may be called the Goa Motor Vehicles Tax (Amendment) Act, 2012.
- (2) It shall come into force at once.

### 2. Amendment of section 3-A:-

In the Goa, Daman and Diu Motor Vehicles Tax Act, 1974 (Act 8 of 1974) (hereinafter referred to as the "principal Act"), in section 3-A, in the "TABLE", against serial number (2), in column (3), for the figures "200/-", "300/-", "400/-", "500/-", "600/-" and "1000/-", the figures "500/-", "600/-", "800/-", "1,000/-", "1,200/-" and "2000/-" shall be respectively substituted.

### 3. Insertion of new section 3-B :-

After section 3-A of the principal Act, the following section shall be inserted, namely:--

- "3-B. Levy of infrastructure development cess.-- There shall be levied and collected a one-time cess called "infrastructure development cess", in addition to the tax levied under this Act, on a new luxury motor car, at the rate specified below, at the time of its registration, for the purpose of infrastructure development of the State of Goa.
- (i) Motor car priced Rs. 10.00 lakhs and upto Rs. 20.00 lakhs -- Rs. 10,000/-.
- (ii) Motor car priced above Rs. 20.00 lakhs and upto Rs. 40.00 lakhs -- Rs. 30,000/-.
- (iii) Motor car priced above Rs. 40.00 lakhs and upto Rs. 60.00 lakhs -- Rs. 50,000/-.
- (iv) Motor car priced above Rs. 60.00 lakhs -- Rs. 1,00,000/-.

Explanation:-- For the purposes of this section, the expression "motor car" shall have the same meaning as assigned to it in clause (26) of section 2 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), as amended from time to time, and expression "a new luxury motor car" shall mean a newly purchased motor car priced Rs. 10 lakhs or above."

## 4. Amendment of Schedule :-

In the Schedule appended to the principal Act,--

(I) in PART A, under item A, for clause IIA, the following clause shall be substituted, namely:--

"IIA. Goods vehicles not covered under clause II:

Goods vehicles not covered under clause II of which the gross vehicle weight,--

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a) does not exceed 1000 kgs.	Rs. 7,000/- as one-time tax at the time of registration.
(b) exceeds 1000 kgs. but does not exceed 2000 kgs.	Rs. 14,000/- as one-time tax at the time of registration.
(c) exceeds 2000 kgs. but does not exceed 3000 kgs.	Rs. 17,500/- as one-time tax at the time of registration.

(d) exceeds 3000 kgs. but does not exceed 4000 kgs.	Rs. 21,000/- as one-time tax at the time of registration.
(e) exceeds 4000 kgs. but does not exceed 5000 kgs.	Rs. 23,800/- as one-time tax at the time of registration.
(f) exceeds 5000 kgs. but does not exceed 6000 kgs.	Rs. 28,000/- as one-time tax at the time of registration.
(g) exceeds 6000 kgs. but does not exceed 7000 kgs.	Rs. 30,100/- as one-time tax at the time of registration.
(h) exceeds 7000 kgs. but does not exceed 8000 kgs.	Rs. 5,125/- as annual tax or Rs. 35,875/- as one-time tax in lieu of annual tax, at the time of registration.
(i) exceeds 8000 kgs. but does not exceed 9000 kgs.	Rs. 5,750/- as annual tax or Rs. 40,250/- as one-time tax in lieu of annual tax, at the time of registration.
(j) exceeds 9000 kgs. but does not exceed 10,000 kgs.	Rs. 6,125/- as annual tax or Rs. 42,875/- as one-time tax in lieu of annual tax, at the time of registration.
(k) exceeds 10,000 kgs. but does not exceed 11,000 kgs.	Rs. 6,625/- as annual tax or Rs. 46,375/- as one-time tax in lieu of annual tax, at the time of registration.
(I) exceeds 11,000 kgs. but does not exceed 12,000 kgs.	Rs. 7,250/- as annual tax or Rs. 50,750/- as one-time tax in lieu of annual tax, at the time of registration.
(m) exceeds 12,000 kgs. but does not exceed 13,000 kgs.	Rs. 7,625/- as annual tax or Rs. 53,375/- as one-time tax in lieu of annual tax, at the time of registration.
(n) exceeds 13,000 kgs. but does not exceed 14,000 kgs.	Rs. 8,000/- as annual tax or Rs. 56,000/- as one-time tax in lieu of annual tax, at the time of registration.
(o) exceeds 14,000 kgs. but does not exceed 15,000 kgs.	Rs. 8,625/- as annual tax or Rs. 60,375/- as one-time tax in lieu of annual tax, at the time of registration.
(p) exceeds 15,000 kgs. but does not exceed 16,000 kgs.	Rs. 9,375/- as annual tax or Rs. 65,625/- as one-time tax in lieu of annual tax, at the time of registration.
(q) exceeds 16,000 kgs., for every 1,000 kgs. or part thereof in excess of 16,000 kgs.	Rs. 800/- as annual tax or Rs. 5,600/- as one-time tax in lieu of annual tax, at the time of registration";

- (II) in PART B, under item (B),--
- (i) after clause (1), the following clause shall be inserted, namely:--

"(1A) Motor cycle -- irrespective of its
horse power, whose cost is above Rs. 2.00
lakhs

10% of the cost of the Motor cycle.";

- (ii) for clause (3), the following clause shall be substituted, namely:--
- "(3) Motor Vehicles belonging to individual, partnership firm and limited companies with share capital of less than Rs. 50.00 lakhs.
- (i) 6% of the cost of the vehicle, for vehicles priced Rs. 6.00 lakhs and below.
- (ii) 7% of the cost of the vehicle, for vehicles priced above Rs.6.00 lakhs.";
- (iii) in clause (3A), for the figures "7%", "8%", "10%" and "15%", the figures "8%", "9%", "11%" and "16%" shall be respectively substituted.